

¹THE CONSTITUTION (SCHEDULED TRIBES)²[(UNION TERRITORIES)] ORDER, 1951
(C.O. 33)

In exercise of the powers conferred by clause (1) of article 342 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:—

1. This Order may be called the Constitution (Scheduled Tribes)²[(Union Territories)] Order, 1951.

2. The tribes or tribal communities, or parts of, or groups within, tribes or tribal communities, specified in³[Parts I and II] of the Schedule to this Order shall, in relation to the ²[Union territories] to which those parts respectively relate, be deemed to be Scheduled Tribes so far as regards members thereof resident in the localities specified in relation to them respectively in those parts of that Schedule.

⁴[3. Any reference in this Order to a Union territory in Part I of the Schedule shall be construed as a reference to that territory constituted as a Union territory as from the 1st day of November, 1956

⁵* * * ⁶[and any reference to a Union territory in Part II of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the day appointed under clause (b) of section 2 of the Goa, Daman and Diu Reorganisation Act, 1987 (18 of 1987).]

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⁷[THE SCHEDULE

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¹⁰[PART I.—*Lakshadweep*]

Throughout the Union territory:—

Inhabitants of the Laccadive, Minicoy and Amindivi Islands who, and both of whose parents, were born in those Islands.

¹¹[PART II.—*Daman and Diu*

Throughout the Union territory:—

- | | |
|---------------------|-------------------|
| 1. Dhodia | 4. Siddi (Nayaka) |
| 2. Dubla (Halpati) | 5. Varli.] |
| 3. Naikda (Talavia) | |

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13*	*	*	*]*

1. Published with the Ministry of Law, Notifn. No. S.R.O. 1427B, dated the 20th September, 1951, Gazette of India, Extraordinary, 1951, Part II, Section 3, page 1198G.
2. Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956, for certain words.
3. Subs. by Act 18 of 1987, s. 19 and the Second Sch., for "Part I" (w.e.f. 30-5-1987).
4. Subs. by Act 81 of 1971, s. 26(2) and Sch. V, for para. 3 (w.e.f. 21-1-1972).
5. Certain words omitted by Act 69 of 1986, s. 17 and the Fourth Sch. (w.e.f. 20-2-1987).
6. Ins. by Act 18 of 1987, s. 19 and the Second Sch. (w.e.f. 30-5-1987).
7. Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956, for the Sch.
8. Part I relating to Himachal Pradesh omitted by Act 53 of 1970, s. 20 and Sch. IV (w.e.f. 25-1-1971).
9. Parts II and III relating to Manipur and Tripura respectively omitted by Act 81 of 1971, s. 26(2) and Sch. V (w.e.f. 21-1-1972).
10. Subs. by the Laccadive, Minicoy and Amindivi Islands (Alteration of Name) (Adaptation of Laws) Order, 1974, for certain words (w.e.f. 1-11-1973).
11. Ins. by Act 81 of 1971, s. 26(2) and Sch. V (w.e.f. 21-1-1972).
12. Part II omitted by Act 34 of 1986, s. 14 and the Fourth Sch. (w.e.f. 20-2-1987).
13. Part III omitted by Act 69 of 1986, s. 17 and the Fourth Sch. (w.e.f. 20-2-1987).